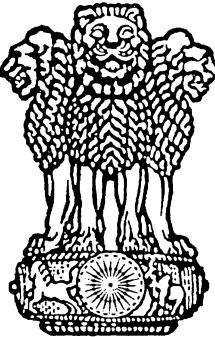


The



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THURSDAY, MAY 6, 2010

[SAKA 1932]

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 619-L.—6th May, 2010.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 12 of 2010

**THE WEST BENGAL ACQUISITION OF HOMESTEAD LAND FOR
AGRICULTURAL LABOURERS, ARTISANS AND FISHERMEN
(AMENDMENT) BILL, 2010.**

**A
BILL**

to amend the West Bengal Acquisition of Homestead Land for Agricultural Labourers, Artisans and Fishermen Act, 1975.

WHEREAS it is expedient to amend the West Bengal Acquisition of Homestead Land for Agricultural Labourers, Artisans and Fishermen Act, 1975, for the purpose and in the manner hereinafter appearing;

West Ben. Act
XLVII of 1975.

It is hereby enacted in the Sixty-first Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Acquisition of Homestead Land for Agricultural Labourers, Artisans and Fishermen (Amendment) Act, 2010.
- (2) It shall come into force at once.

The West Bengal Acquisition of Homestead Land for Agricultural Labourers, Artisans and Fishermen (Amendment) Bill, 2010.

(Clause 2.)

Amendment of
section 4 of West
Ben. Act XLVII
of 1975.

2. In section 4 of the West Bengal Acquisition of Homestead Land for Agricultural Labourers, Artisans and Fishermen Act, 1975, for the figures, letters and words “26th day of June, 1975”, the figures, letters and words “31st day of December, 2009” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary to amend section 4 of the West Bengal Acquisition of Homestead Land for Agricultural Labourers, Artisans and Fishermen Act, 1975 (West Ben. Act XLVII of 1975), so that any land in rural areas not exceeding 0.0334 hectare which has been in possession of an occupier i.e. an agricultural labourer, an artisan or a fisherman by constructing homestead thereon on the 31st day of December, 2009, shall stand acquired by the State Government and shall thereupon stand transferred to, and vest absolutely in favour of, such occupier.

2. The Bill has been framed with the above objects in view.
3. There is no financial implication involved in the Bill.

KOLKATA,
The 4th May, 2010.

ABDUR RAZZAK MOLLA,
Member-in-charge.

By order of the Governor,
MITA BASU ROY,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*